Bharatpur

51

Mahabalipuraro

Madurai

Tanjore

Tiruchirapalli

Rameshwaram

Kanya Kumari

Ootacamund

Kodaikanal

Himalayan pilgrim routes

Kushinagar

Agra

Varanasi

Corbett Park

Nainital

Allahabad

Hardwar

Malda

Shantiniketan

Darjeeling

Jaldapara

Calcutta, etc.

## Prices of Tobacco

- \*204. SHRI SURENDRA MOHAN: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERA-TION be pleased to state:
- (a) the comparative prices of tobacco during the last three years and in 1977-78; and
- (b) the reasons for the fluctuation in prices, particularly in 1977-78?
- MINISTER OF THE STATE IN COMMERCE. THE MINISTRY OF CIVIL **SUPPLIES** AND COOPERA-TION (SHRI ARIF BEG): (a) A statement indicating comparative prices of tobacco during the last three years is laid on the Table of the House. [See Appendix CVI, Annexure No. 47].
- (b) Surplus production and indications of weaker export demand were the main reasons for depression in prices during 1978. An additional

factor in the case of Flue Cured Virgina tobacco was lower out-turn of bright grades.

to Ouestions

## Arrears of Income-tax against persons in the Film Industry

- ♦205. SHRI S. A. KHAJA Will the Minister of MOHIDEEN: FINANCE be pleased to state:
- (a) the names of the film actors, actresses, producers and distributors against whc-m there are arrears of income-tax and what is the amount due from each of them till date; and
- (b) what steps Government taken to realise these arrears?

MINISTER OF STATE THE IN THE MINISTRY OF **FINANCE** (SHRI **ZULFIQUARULLAH)**: (a) Complete information asked the Question is not readily available and its collection in respect of all film actors, actresses, producers distributors will considerable take time and labour. However, accordto information presently ing able about actors and actresses, there were 99 actors and actresses from eadh oi'-'whom income-tax demand exceeding Rs. 10,000 in each case , O<sub>n</sub> 28-2-78. were outstanding The amount of income-tax involved in these cases was Rs. 2.26 crores, the corresponding 'net arrear' being 1.63 crores. A statement showing the amount due from each of them is given in the statement. [See pendix CVI, Annexure No. 48].

Information in respect of producers and distributors from whom incometax arrear<sub>s</sub> exceeding Rs. 10,000 are due will be collected a'nd laid on the Table of the House as soon as possible

- (b) Depending on the facts and circumstances of each case, steps are being taken in accordance with law for the recovery of these taxes. These steps include-
- (i) levy of interest for delayed payment of tax;